

Delay in payment of wages under MGNREGS

*88. SHRI DEREK O' BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of delay in payment of wages to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) along with the reasons therefor;

(b) whether there have been instances of denial of wages due to lack of Aadhaar Card or problems in payment through Aadhaar Payment Bridge and if so, the details thereof and the steps taken by Government to overcome these problems; and

(c) whether the compensation to be paid on account of delay of payment is also being delayed and if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) Timely payment of wages is one of the priority areas under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). During the current Financial Year 2017-18, as on 20th July 2017, out of the total payments, 84.33% payments are generated in time and 15.63% payments are delayed beyond 15 days of closure of Muster roll. The delay payments has been reduced significantly from 74.25% in 2014-15 to 15.63% in 2017-18.

The delay in payment of wages are due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, wage list generation, pushing fund transfer order etc.

(b) No, Sir.

(c) As per the provisions mentioned in Schedule-II of the Act, wage seekers are entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The programme officer (PO) shall decide whether the compensation that has been automatically calculated by the NREGA Soft is payable or not after due verification. The payment of the compensation is made by the State Government upfront, only after due verification. As per Management Information System (MIS), State/UT-wise details of compensation paid under MGNREGS during the FY 2017-18 (as on 20.07.2017) is given in the Statement.

Statement*Status of payment of delay compensation FY 2017-18 (as on 20.07.2017)*

(₹ in lakh)				
Sl. No.	Name of the State	Payable Amount automatically calculated by NREGA Soft	Approved Amount	delayed compensation Paid
1	2	3	4	5
1.	Andhra Pradesh	60.28	00.00	00.00
2.	Arunachal Pradesh	00.00	00.00	00.00
3.	Assam	52.59	00.00	00.00
4.	Bihar	259.03	25.85	02.30
5.	Chhattisgarh	17.30	00.00	00.00
6.	Goa	00.07	00.00	00.00
7.	Gujarat	44.55	05.20	02.99
8.	Haryana	07.77	00.18	00.12
9.	Himachal Pradesh	04.16	01.01	00.38
10.	Jammu and Kashmir	10.00	00.00	00.00
11.	Jharkhand	09.84	04.75	02.18
12.	Karnataka	66.86	06.98	00.99
13.	Kerala	02.57	00.87	00.36
14.	Madhya Pradesh	91.45	20.12	16.52
15.	Maharashtra	180.92	123.44	34.81
16.	Manipur	00.70	00.00	00.00
17.	Meghalaya	07.21	00.00	00.00
18.	Mizoram	36.70	00.00	00.00
19.	Nagaland	00.00	00.00	00.00
20.	Odisha	203.12	14.60	03.20
21.	Punjab	32.52	08.42	01.29

1	2	3	4	5
22.	Rajasthan	32.26	07.22	01.17
23.	Sikkim	03.76	00.00	00.00
24.	Tamil Nadu	03.50	00.00	00.00
25.	Telangana	26.80	00.00	00.00
26.	Tripura	04.25	00.00	00.00
27.	Uttar Pradesh	182.25	00.00	00.00
28.	Uttarakhand	05.27	02.58	01.67
29.	West Bengal	161.78	01.75	01.04
30.	Andaman and Nicobar Islands	00.00	00.00	00.00
31.	Lakshadweep	00.00	00.00	00.00
32.	Puducherry	00.00	00.00	00.00
TOTAL		1507.51	223.00	69.01

Source: www.nrega.nic.in

Collection of DMF contribution on coal minerals

*89. SHRI NARENDRA KUMAR SWAIN: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the District Mineral Foundation (DMF) contribution on non-coal minerals has been allowed with effect from the 12th January, 2015, while for coal minerals it has been allowed only with effect from the 20th October, 2015;

(b) if so, the reasons for not allowing the collection of DMF contribution on coal minerals with effect from the 12th January, 2015 as in the case of non-coal minerals; and

(c) the action taken or proposed to be taken by the Central Government to remove this disparity?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL):
(a) to (c) Section 9B introduced through the Mines and Mineral (Development and Regulation) Amendment Act, 2015 (Amendment Act of 2015), prescribes establishment of District Mineral Foundation; the object of which shall be to work for the interest and